R(J)-1/REGULAR/429/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Court presided over by the **Hon'ble Mr. Justice Amit Borkar** has issued the following directions with immediate effect :

(1) The praecipes for urgent circulation shall be given to the Court Sheristedar in the morning before 10.30 a.m.

(2) The praecipes shall contain :
   (a) date of impugned order;
   (b) date of filing of the petition/application; and
   (c) precise reason for urgency (not exceeding five lines)

(3) In case of due matters (other than fresh petitions), the praecipe shall contain :
   (a) the date assigned to the matter; and
   (b) specific urgency in the context of the date assigned

(4) Praecipe without aforesaid details shall be rejected.

(5) Mentioning of the matter in the Court shall be permitted only in case of extreme urgency.

High Court, Appellate Side,
Bombay.

By Order,

Sd/-
(V. R. Kachare)
Registrar (Judl-I)

Date : 29th November 2022